

18th September 2001

Notification No.43/2001-Customs (N.T.)

In exercise of the powers conferred by clause (aa) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-Customs (N.T.), dated the 2nd April, 1997, namely :-

In the Table to the said notification, against serial No.9 relating to the State of Maharashtra, after entry (viii) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely:-

(3) (4)

"(ix) Bhusawal Unloading of Imported goods and loading of export goods".

Rajendra Singh
Under Secretary to the Government of India

F.NO.434/62/94-CUS.IV